

Central Administrative Tribunal
Principal Bench

C.P. No. 311 of 1998

in

O.A. No. 1853 of 1996

New Delhi, dated this the 4th May, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Kuldip Singh, Member (J)

1. Har Pyari,
W/o Shri Ram Singh,
R/o B-73, Gautam Nagar,
New Delhi-110049.
2. Raju,
S/o Shri Ram Singh,
R/o B-73, Gautam Nagar,
New Delhi-110049.

... Petitioners

(By Advocate: Shri U. Srivastava)

Versus

Shri R.M. Rastogi,
Director,
CPC, Doordarshan,
Asiad Village Complex,
New Delhi-110049. ... Respondent

(By Advocate: Shri S.M. Arif)

ORDER

Mr. S.R. Adige, VC (A)

Heard both sides on C.P. No. 311/98.

2. We note that while complainant applicant Har Pyari was engaged as a Safaiwali, Shri Ravinder was engaged for the purpose of watering the desert coolers for a brief period 1.6.98 to 26.8.98 and Shri Rajesh is a casual worker with temporary status.

3. In the light of these facts brought out in respondents' reply to the C.P. which are not

denied in any rejoinder, it cannot be said that there has been contumacious disobedience of the Tribunal's order dated 22.1.98 which warrants initiation of contempt proceedings against respondents.

(35)

4. C.P. is dismissed. Notices are discharged.

Kuldeep
(Kuldeep Singh)

Member (J)

/GK/

Adige
(S.R. Adige)
Vice Chairman (A)